

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL ZONE
BENCH, AT DELHI**

OA.NO.249/2023 News Item on India's Sinking Islands Appeared In The
Hindu 19.03.2023

&

OA.NO.795/2023 News Item Titled "Third of India, S Coastline Vulnerable to
Erosion - Here Are the Worst-Hit States" Appearing In Indian Express Dated
06.12.2023

.... APPLICANT

VS

NATIONAL COSTAL ZONE MANAGEMENT AUTHORITY AND OTHERS

.... RESPONDENTS

REPORT FILED BY THE APCZMA 4th RESPONDENT

DATE – 06.01.2025



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

Andhra Pradesh Coastal Zone Management Authority

... Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date:

Report on the Original Application No. 249/2023 tiled News Item On India's Sinking Islands Appeared In The Hindu 19.03.2023 with Original Application No. 795/2023 News Item Titled: Third Of India's Coastline Vulnerable To Erosion - Here are The Worst-Hit States Appearing In Indian Express Dated 06.12.2023

1. Earlier, the National Centre for Sustainable Coastal Management (NCSCM), Chennai prepared and submitted CZMP report as per Coastal Regulation Zone (CRZ) Notification, dated 06th January 2011 & same was approved by MoEF&CC, Govt. of India on 28.02.2019. (Annexure-A)
2. In supersession of the CRZ Notification, 2011, the MoEF&CC, GoI, New Delhi had issued CRZ Notification, 2019, dated 18th January 2019. (Annexure-B)
3. The CZMPs as per the CRZ Notification, 2019 are under preparation. The MoEF&CC vide OM dated 07.06.2019 clarified that until the revision of CZMPs as per Notification, 2019, the appraisal of the projects should be taken up as per the provisions of the CRZ Notification, 2011 only. (Annexure - C)
4. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai. (Annexure-D)
5. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai and Stakeholder Departments at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019.
6. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, "*the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024*". (Annexure-E)
7. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.
8. Due to General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024, Election code came in to force from April to June. All the Collectors, district officials were busy with general elections.
9. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearing scheduled in Visakhapatnam district in the month of July was postponed. Thus, Public Hearings were completed in 12 districts. Public Hearing for Visakhapatnam district will be conducted at the earliest.

10. It is to submit that some of the members of APCZMA had resigned from the Authority. Recently, the MoEF&CC, GoI, New Delhi constituted APCZMA vide order No. S.O. 5332 (E) dated 10.12.2024. (Annexure-F)
11. The Public Hearing minutes, representations received during the Public Hearings were placed in the APCZMA meeting held on 03.01.2025. As decided in the meeting, APCZMA vide letter dated 04.01.2025 communicated to the Public Hearing minutes, representations received during the Public Hearings to NCSCM, Chennai to scrutiny and offer their remarks for each representation and send back to APCZMA for examination and onward submission to Technical Scrutiny committee of MoEF, GOI. (Annexure-G)
12. The above letter addressed to NCSCM, Chennai is also submitted to the Secretary, MoEF&CC, GoI, New Delhi vide letter dated 04.01.2025. (Annexure-H)


Member Secretary 6/1/25
K.M. APCZMA

Annexure-A



F. No. 12-9/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Telephone: 011-24695338,
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 28.02.2019

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
Government of Andhra Pradesh
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

Sub: CZMPs of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Andhra Pradesh - reg.

Sir,

This has reference to letter no. 12/APCZMA/2019-1677, dated 21.01.2019 regarding Coastal Zone Management Plans (CZMPs) of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Kerala, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendations of the National Coastal Zone Management Authority (NCZMA) in its 37th Meeting held on 25.02.2019 and recommendations of the Technical Scrutiny Committee held at NCSCM, Chennai on 18.02.2019, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs of the districts of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore, in Andhra Pradesh.

This issues with the approval of the Hon'ble Minister (EFCC).

Yours faithfully,

(W. Bharat Singh)
Director (CRZ)

Copy to:

1. The Principle secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Secretariat, 4th Block, Government Interim Complex, Velagapuddi – 522 503, Guntur Distrcit, Andhra Pradesh.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
3. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu.
4. Guard File.

(W. Bharat Singh)
Director (CRZ)

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 18th January, 2019

G.S.R. 37(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 Of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression “tidal influenced water bodies” means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The “intertidal zone” means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2.0 Classification of CRZ. – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and are further classified as under:

2.1.1 CRZ-I A:

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
 - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
 - (ii) Corals and coral reefs;
 - (iii) Sand dunes;
 - (iv) Biologically active mudflats;
 - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
 - (vi) Salt marshes;
 - (vii) Turtle nesting grounds;
 - (viii) Horse shoe crabs’ habitats;
 - (ix) Sea grass beds;
 - (x) Nesting grounds of birds;
 - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II:

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

2.3 CRZ-III:

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

2.3.1 CRZ-III A:

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

2.3.2 CRZ-III B:

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

2.3.3:

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

Note: The NDZ shall not be applicable in the areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ- IV shall constitute the water area and shall be further classified as under:-

2.4.1 CRZ- IVA:

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IVB:

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.- Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

3.1 Critically Vulnerable Coastal Areas (CVCA):

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and islands along the mainland coast.

3.3 CRZ falling within municipal limits of Greater Mumbai.

4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in CRZ:

5.1 CRZ-I:

5.1.1. CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ-I B - The inter tidal areas:

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
- (b) projects for defence, strategic and security purposes;
- (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
- (d) measures for control of erosion;
- (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
- (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
 - (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
 - (b) additional plinth area is constructed only to the landward side.
 - (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

- (ii) **Regulation of activities in NDZ:**

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.
On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.
- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ–III areas beyond NDZ:**

- (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.
- (b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).
- (c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.
- (d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.

(e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

- (f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

- (iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.
- (v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV:

Activities shall be permitted and regulated in the CRZ IV areas as under:-

- (i) Traditional fishing and allied activities undertaken by local communities.
- (ii) Land reclamation, bunding, etc to be permitted only for activities such as.-
 - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;
 - (b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
 - (d) maintenance and clearing of waterways, channels and ports;
 - (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
 - (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
 - (v) Transfer of hazardous substances from ships to Ports.
 - (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
 - (vii) Facilities for discharging treated effluents into the water course.
 - (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
 - (ix) Projects of department of Atomic Energy.
 - (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
 - (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
 - (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
 - (xiii) Pipelines, conveying systems including transmission lines.
 - (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
 - (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
 - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
- All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

8. Procedure for CRZ clearance for permissible and regulated activities:

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
 - (a) Project summary details as per Annexure-V to this notification.
 - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
 - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
 - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006).
 - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14th March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
 - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
 - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
 - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
- (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
- (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
- (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

- (b) The compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

10.2 CRZ for inland backwater islands and islands along mainland coast:

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:-

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:-

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:-

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III**GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS****1. CRZ-II**

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

Note: Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

ANNEXURE -IV**GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line:

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps:

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps:

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas:

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

6. Public consultations on CZMP:

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

7. Revision of Coastal Zone Management Plans:

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

ANNEXURE-V**PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
 - (i) Fresh Clearance under CRZ
 - (ii) Amendment to an already issued CRZ clearance
 - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
 - If Yes
 - (i) Total Manpower Requirement
 - (ii) Permanent Employment (Numbers)
 - (iii) Temporary Employment (Numbers)
 - (iv) Temporary Employment- During Construction (Numbers)
 - (v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):**A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (in sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

B. Coastal Roads / Roads on Stilt

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

C. Pipelines from thermal power blow down

- (i) Length of pipeline
- (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

F. Offshore structures

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

G. Desalination Plant

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

H. Mining of atomic minerals

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

I. Sewage Treatment Plants

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
 - If yes
 - Distance of marine outfall point from shore/from the tidal river bank
 - Depth of outfall point from sea water/river water surface
 - Depth of seabed/riverbed at outfall point

J. Lighthouse

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

K. Wind Mills

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

L. Others

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

- (i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

- (i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

- (i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)**IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

- (i) Within 10 kilometre radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)**If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)**A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

B. Marine Studies

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)**13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

15. WATER REQUIREMENT in kilo litres per day (KLD)

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

17. DETAILS OF RAINWATER HARVESTING

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)

If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)

23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)

If Yes, Pending or Disposed (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project
(Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:



F.No.12-7/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Division)

Tel: 011-24695338.
e-mail: w.bharat@nic.in
J-232, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Date:07.06.2019

OFFICE MEMORANDUM

Sub: *Clarification on implementation of projects falling in CRZ area as per para 6(i) of the CRZ Notification issued vide GSR 37(E), dated 18.01.2019 – reg.*

This Ministry has received references seeking a clarification on implementation of the provisions for appraisal and CRZ clearances of development projects in CRZ areas in accordance with the provisions of Coastal Regulation Zone (CRZ) Notification, 2019 issued vide number GSR 37(E), dated 18.01.2019.

2. In this regard, I am directed to clarify that until the CZMPs of the coastal districts of States / Union territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated/revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearances of developments projects in the CRZ areas.

This issues with the approval of the Competent Authority.


(W. Bharat Singh)
Director (CRZ)

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV.Sec.I) DEPARTMENT

Letter.No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P.Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai – 600025(w.e)

Sir,

Sub: E.F.S & T Dept.,- EFS&T Dept.,- APCZMA – Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 – Requested – Reg.

- Ref : 1.From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated : 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III,Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated:25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated : 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12 (a)/APCZMA/CRZ/APCZMP/2019,Dated :12.11.2019

&&&

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management(NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ – 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P.Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan(CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan(CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below :

a. Revised cost: Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB:

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadeeswarari
for Special Chief Secretary to Government

Copy to :
✓ The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL ZONE BENCH AT DELHI

OA NO 249 OF 2023 (PB)

IN THE MATTER OF:

NEWS ITEM ON INDIA'S SINKING ISLANDS APPEARED IN THE HINDU

19.03.2023

..... Applicant

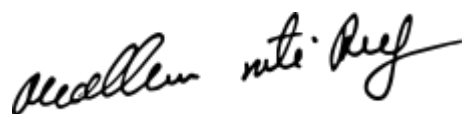
Vs

NATIONAL COSTAL ZONE MANAGEMENT AUTHORITY AND OTHERS

... Respondents

COUNTER FILED BY THE APCZMA 7th RESPONDENT

DATE- 20.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

**AFFIDAVIT FILED BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

IN CONNECTION WITH

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

INDEX

SI. No.	Description of the Document	Page No.
1.	Affidavit on the Hon'ble NGT order dated 13.03.2024 O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu 19.03.2023 with O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.	1-5
2.	Annexure-I (Hon'ble NGT order dated 13.03.2024)	6-16
3.	Annexure-II (MoEF&CC, GoI, New Delhi vide office Memorandum dated 07.06.2019)	17
4.	Annexure-III (EFST letter dated 31.01.2020)	18-19
5.	Annexure-IV (APPCB letter dated 03.09.2020)	20-21

It is certified that all the documents contained in the above annexure are true copies.

Date:

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO 7

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, Aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 7th Respondent herein and as such I am well acquainted with a fact of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein this counter affidavit.
3. The material allegations in the memorandum are all false. The material averments in the application all not true and correct and are hereby denied.
4. It is submitted that, the CRZ Notification 2019 was issued by Ministry of Environment, Forests and Climate Change (MoEF&CC), GoI, New Delhi vide G.S.R.37 (E), dated 18th January 2019.
5. It is submitted that, The Hon'ble NGT, Principal Bench, New Delhi order dated 13.03.2024 is submitted as **Annexure-I**.
6. It is submitted that, the MoEF&CC, GoI, New Delhi vide office Memorandum dated 07.06.2019 had clarified that until the CZMPs of Coastal Districts of States/Union Territories updated / revised under the CRZ provisions of CRZ notification, 2019, provisions of new CRZ notification, 2019 shall not apply and provisions of CRZ notification, 2011 shall continue to be followed for approval. Accordingly, the APCZMA is



CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

appraising the proposals as per the CZMPs prepared and approved as per CRZ notification, 2011. (Annexure-II)

7. It is submitted that, the Environment, Forests, Science and Technology (EFS&T), Govt. of Andhra Pradesh vide letter dated 31.01.2020 had requested the Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF &CC, Govt. of India, Anna University Campus, Chennai to take up preparation of Coastal Zone Management Plans (CZMPs) for the State of Andhra Pradesh, as per the provisions laid under CRZ Notification, 2019 (Annexure-III).
8. It is submitted that, the Andhra Pradesh Pollution Control Board (APPCB) vide letter dated 03.09.2020 sanctioned an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of CZMPs for the State of Andhra Pradesh as per the CRZ Notification, 2019 (Annexure-IV).
9. It is submitted that, the Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. and Chairman, APCZMA with the officials of NCSCM, Chennai and concerned Stakeholders at Vijayawada to review the status & further action to be taken on the draft CZMPs to be prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023. The remarks / views / data received from the Stakeholder Departments were communicated to the NCSCM, Chennai to incorporate in the draft CZMPs being prepared.
10. It is submitted that, The NCSCM, Chennai has submitted draft CZMPs on 10.04.2024.
11. It is submitted that, the Public Hearings are proposed to be conducted in respective Coastal Districts duly issuing prior notifications in the local newspapers 30 days in advance, inviting opinions / objections / suggestions from public, after completion of General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024. The public hearings will be conducted on the date mentioned in the paper notification in the respective coastal districts as per the procedure in force.


 CHIEF SECRETARY
 Government of Andhra Pradesh
 Velagapudi, Amaravati,
 Guntur District - 522 238.


12. It is submitted that, the draft CZMPs will be updated taking into consideration the views of public, based on the minutes of the public hearings.
13. The above procedure involves in the following activities:

S. No.	Activity
1.	Circulation of file for obtaining proposed Public Hearing dates from the Collectors & District Magistrates and the Member Secretary, APPCB & APCZMA.
2.	Issuing Public Hearing Notifications in Newspapers with 30 days prior notice.
3.	Public Hearings to be conducted for 13 Coastal Districts with the assistance of NCSCM and officials of APPCB.
4.	District wise Local teams constituted by APCZMA to give field reports on the representations received on the draft CZMPs and during Public Hearings.
5.	Verification by the High Level Committee constituted by APCZMA and NCSCM remarks on public views.
6.	Updating draft CZMPs, taking into consideration the views of public, based on the minutes of the public hearings.
7.	Review of updated draft CZMPs by APCZMA.
8.	Incorporation of views/recommendations of APCZMA.
9.	Submission of updated draft CZMPs along with APCZMA recommendations to MoEF&CC, GoI, New Delhi, for approval.

14. It is submitted that, the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024.


 CHIEF SECRETARY
 Government of Andhra Pradesh
 Velagapudi, Amaravati,
 Guntur District - 522 238.

15. It is submitted that this respondent craves leave of this Hon'ble Tribunal maybe pleased to pass an appropriate order in the above O.A No. 249 of 2023 and O.A No. 795 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.


CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

Solemnly affirmed at Vijayawada
Andhra Pradesh on
this the 20th day of April, 2024
and signed his name in my presence

BEFORE ME

Advocate

VERIFICATION

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby verify that the contents of Paras of the Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 20th day of April, 2024 at Vijayawada.


DEPONENT

Chief Secretary, Andhra Pradesh

1
CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

Item Nos.12 & 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 249/2023

News item on India's Sinking Islands appeared in the Hindu 19.03.2023.

WITH

Original Application No. 795/2023

News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

Date of hearing: 13.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Dr. Swait Jindal Garg, Mr. Sowmya China, Mr. Abhimanyu Kumar & Ms. Nidhi Kumar, Advs. for MoEF & CC
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Gigi. C. George, Adv. for Ministry of Earth Sciences and A&N Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Maulik Nanavati, Adv. for Gujarat CZMA (Through VC)
Mr. G. Prabhu, Adv. for Kerala CZMA (Through VC)
Ms. Madhuri Donti Reddy, Adv. for Andhra Pradesh CZMA (Through VC)
Mr. Abhimanyu Garg, Adv. for UT of Puducherry (Through VC)

ORDER

1. In the O.A. No. 249/2023, the issue of danger of sea level rise and submergence of low lying island was raised and while considering that issue, the question relating to revision and upgradation of CZMP-ICRZP-IIMP as per the CRZ-ICRZ Notification 2019 arose in respect of the concerned coastal States and Union Territories. The Tribunal in the proceedings dated 08.01.2024 had noted that the CZMPs as per 2019 Notification were improved only for the State of Odisha, Karnataka and Maharashtra and ICRZP as per ICRZ 2000 Notification was approved only for Greater Nicobar Island and Little Andaman Island.

2. Now, a status report has been filed by MoEF&CC disclosing the status of compliance by different Coastal States/Union Territories as under:-

2.	Andaman & Nicobar (UT)	6. Dr. B.R. Ambedkar Konaseema		with NCCR & Stakeholders Department on 16/08/2023, 17/08/2023, 01/12/2023 & 12/12/2023. The views and date submitted by the Stakeholder Depts., were forwarded to the NCCR. The preparation of draft SMP is at final stage.			
		7. West Godavari					
		8. Eluru					
		9. Krishna					
		10. Bapatla					
		11. Prakasam					
		12. SPSR Nellore					
		13. Tirupathi					
		1. Great Nicobar	NCSCM	Approved on 01/06/2022	1		-
		2. Little Andaman		Approved on 12/09/2022			-
		3. Flat Bay		Comments of Administration on the comments of TSC was submitted to NCSSM on 27/12/2022. Final draft IIMP from NCSCM is awaited.		On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.	
		4. Smith		The comments of the administration on the comments of the Technical Scrutiny Committee have been submitted to the NCSCM on 16/01/2024 for finalization of IIMP. Final draft IIMP from NCSCM is awaited.			
		5. Kamorta Island		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 26/12/2022. The Administration is awaiting the placement of draft IIMPCRZ before the TSC.		On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.	

		<p>6. <i>Swaraj Dweep (Havelock)</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	
		<p>7. <i>Rutland</i></p>		<p>The comments of administration on claims/objections / suggestions of general public and stakeholder have been submitted to NCSCM for placing the same before the technical scrutiny committee on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	
		<p>8. <i>Long island</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	<p>On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.</p>
		<p>9. <i>Baratang</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	

		10. Middle Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		11. North Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		12. Car Nicobar		The comments of administration on claims/objections/ suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		13. Shaheed Dweep (Neil)		The preparation of draft comments of the Administration on the comments / claims / objection suggestion of the stakeholders and general public is finalized.	The comments of the Administration on the comments/suggestions/claims/objections of stakeholder shall be submitted to the NCSCM shortly.
		14. South Andaman		The draft comments of the Administration on the comments /claims/ suggestions / objections of the stakeholder have been submitted to the Competent authority for approval and will be forwarded to NCSCM shortly.	On receipt of approval, the comments of the Administration shall be submitted to the NCSCM for placing the same before the TSC.

		15. Ayes		The comments of the A&N Administration on the IIMP of Avis Island have not yet been finalized due to SLP No.25445/2019 filed in the Hon'ble Supreme Court. The Administration is in the process of seeking relief from the Apex court to allow the finalization of the IIMP.	On receipt of relief from the Hon'ble Court, the comments of the Administration shall be submitted to the NCSCM for placing the same before TSC within 01 month.
		16. North Passage, Stewart, East Narcondum and Curlew Island, Interview & Tillong Chong Island.		The draft CZMPs are awaited.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		17. Teressa, Strait, Nancowrie, Pillomillow, Little Nicobar Katchal Island & Chowra		The public/stakeholder consultation and the collection of field data by NCSCM are awaited to prepare the draft IIMP plan.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		18. Netaji Subash Chandra Bose Dweep		The draft IIMP is awaited from NCSCM.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
3.	Daman & Diu		NCSCM	Under process	
4.	Goa	1. North Goa	NCESS	Under process	May, 2024

		2. South Goa		Under process	
5	Gujrat	1. Ahmedabad	NCSCM	Public hearings have been completed in the month of January- February, 2024 in 13 coastal districts. Public hearing has been scheduled for remaining 03 districts- Bhavnagar, Amreli & Kutch on 05/03/2024, 01/03/2024 & 03/03/2024 respectively	Public hearing will be completed by first week of March, 2024 for all the coastal districts. Suggestions/ recommendation of public consultation process will be submitted for all the coastal districts by 15/03/2024. NCSCM will finalize CZMP for submission to GCZMA for which NCSCM will be consulted
		2. Bharuch			
		3. Gir Somnath			
		4. Surat Naysari			
		5. Junagarh			
		6. Valsad			
		7. Amreli			
		8. Porbandar			
		9. Devbhumi			
		10. Dwarka			
		11. Anand			
		12. Vadodara			
		13. Bhavnagar			
		14. Jamnagar			
		15. Kutch			
		16. Morbi			
6.	Karnataka	1. Uttara Kannada	NCSCM	Approved on 02/09/2022.	
		2. Udupj			
		3. Dakshina Kannada			
7.	Kerala	1. Kasargod	NCESS	Draft CZMP 2019 pertaining to Kerala	To be placed before the TSC in the next

		2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram		<i>has been forwarded to National Centre for Sustainable Coastal Management for placing before the Technical Scrutiny Committee.</i>	<i>meeting i.e. March, 2024</i>
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Minicoy 6. Kadmat 7. Kavaratti 8. Agatti 9. Androth 10. Amini 11. Kalpeni 12. Chetlat 13. Kiltan 14. Bitra	NCSCM	<i>Draft report of IIMPs of Suheli, Kadamat and Minicoy is completed and the preparation of IIMPs of other Islands is under progress.</i>	<i>Public Hearing to be completed by March, 2024</i>
9.	Maharashtra	1. Mumbai City 2. Mumbai Sub-Urban 3. Raigad 4. Ratnagiri 5. Sindhudurg	NCSCM	<i>Approved on 29/09/2021</i> <i>Approved on 25/08/2023.</i>	

		6. Thane			
		7. Palghar			
10.	Odisha	1. Balasore	ORSAC/SAC	Approved on 01/06/2021.	
		2. Puri			
		3. Bhadrak			
		4. Ganjam			
		5. Jagatsinghapur			
		6. Kendrapara			
		7. Khorda			
11.	Puducherry (UT)	1. Puducherry	NCSCM	Public Hearings for the Draft CZMP of Mahe and Yanam regions were completed on 24/03/2023 and 12/04/2023 respectively. The Public Hearings For Puducherry and Karaikal regions are schedule on 20/03/2024 and 22/03/2024.	For all the districts, the public hearing will be completed by March, 2024
		2. Karaikal			
		3: Yanam			
		4. Mahe			
12.	Tamil Nadu	1. Tiruvallur	NCSCM	The NCSCM has requested all Coastal District administrations to depute two representatives from the Fisheries and Revenue department. The representatives is being presented at NCSCM and making corrections in the draft CZMP from 18/01/2024 to 12/03/2024. The work is under progress.	By October, 2024, the CZMP will be submitted to the TSC.
		2. Chennai			
		3. Chengalpattu			
		4. Villupuram			
		5. Cuddalore			
		6. Mayiladuthurai			
		7. Nagapattinam			
		8. Thiruvwarur			
		9. Thanjavur			
		10. Pudukottai			
		11. Ramanathapuram			
		12. Thoothukudi			

		13. <i>Tirunvelveli</i>			
		14. <i>Kanyakumari</i>			
13.	West Bengal	Purba Medinipur	IESWM	<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		North 24 Parganas		<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		South 24Parganas		<ul style="list-style-type: none"> Work is under progress. 	It will be completed by June 2024

3. From the above chart, we gather that for many of the Coastal States/Union Territories even the outer time limit for formulating the CZMP-ICRZP as per the 2019 Notification have not been disclosed and the prompt and expeditious steps have not been taken. For some of the States, the outer time limit of March or May, 2024 have been disclosed. It is utmost essential and pre-requisite to have CZMPs-ICRZPs in place prior to granting permissions to undertake developmental works/projects.

4. In these circumstances, we direct the Chief Secretaries/LGs of Coastal States/Union Territories under consideration to file the affidavit before the Tribunal within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF disclosing the outer time limit within which the CZMP-ICRZP as per the 2019 Notification will be finally formulated/revised and submitted to the MoEF&CC, failing which the concerned Chief Secretary will appear virtually on the next date of hearing and explain the reason for non-submission of such an affidavit.

5. List on 24.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2024
Original Application No. 749/2023
SN

SP
214100826

Annexure-II

F.No.12-7/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Division)



Tel: 011-24695338,
e-mail: w.bharat@nic.in
J-232, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Date:07.06.2019

OFFICE MEMORANDUM

Sub: *Clarification on implementation of projects falling in CRZ area as per para 6(i) of the CRZ Notification issued vide GSR 37(E), dated 18.01.2019 – reg.*

This Ministry has received references seeking a clarification on implementation of the provisions for appraisal and CRZ clearances of development projects in CRZ areas in accordance with the provisions of Coastal Regulation Zone (CRZ) Notification, 2019 issued vide number GSR 37(E), dated 18.01.2019.

2. In this regard, I am directed to clarify that until the CZMPs of the coastal districts of States / Union territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated/revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearances of developments projects in the CRZ areas.

This issues with the approval of the Competent Authority.


(W. Bharat Singh)
Director (CRZ)

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV.Sec.I) DEPARTMENT

Letter.No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P.Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai – 600025(w.e)

Sir,

Sub: E.F.S & T Dept.,- EFS&T Dept.,- APCZMA – Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 – Requested – Reg.

- Ref : 1.From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated : 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III,Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated:25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated : 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12 (a)/APCZMA/CRZ/APCZMP/2019,Dated :12.11.2019

&&&

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management(NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ – 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P.Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan(CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan(CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below :

a. Revised cost: Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB:

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadeeswarar
for Special Chief Secretary to Government

Copy to :
The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

Annexure-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
 Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
 Website: <https://pcb.ap.gov.in>

PROCEEDINGS OF THE MEMBER SECRETARY, APPCB**PRESENT: SRI. VIVEK YADAV, I.A.S., MEMBER SECRETARY**Proc.No.12(a)/APCMZA/CRZ/APCZMP/2019

03/09/2020

Sub: CRZ - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the new CRZ Notification, 2019 - Sanction of an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai towards the payment - Orders - Issued - Reg.

Ref: 1. EFS&T Department, Govt. of A.P. vide Memo. No. EFS01-ENV0PEST (CZMA)/7/2019-SEC-I, dated 20.07.2020
 2. Note approval of Member Secretary, APPCB on 03/09/2020

ORDER:

The EFS&T Department, Government of Andhra Pradesh has accorded permission to the A.P. Pollution Control Board for payment of Rs.1,98,66,480/- to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of APCZMP as per the new CRZ Notification, 2019, subject to meeting the expenditure from the APPCB funds, vide reference 1st cited.

Sanction is hereby accorded for payment an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST) to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

The Chief Accounts Officer is requested to release an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST), by way of **Demand Draft** drawn in favour of "**Director, National Centre for Sustainable Coastal Management**" payable at **Chennai** towards the above payment for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

Siva Sankar
Prasad Bandla

Digitally signed by Siva
Sankar Prasad Bandla
Date: 2020.09.07 12:15:49
+05'30'

**BANDLA SIVA
SANKARA PRASAD,
CHAIRMAN, O/o
CHAIRMAN-APPCB
Member Secretary
APPCB**

To
The Chief Accounts Officer (FAC),
A.P. Pollution Control Board,
Head Office, Vijayawada.

Copy to:

1. The Special Chief Secretary to Government, EFS&T Department, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District for favour of information.
2. The Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, Govt. of India, Anna University Campus, Chennai -600025 for favour of information.



भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4935]

नई दिल्ली, मंगलवार, दिसम्बर 10, 2024/अग्रहायण 19, 1946

No. 4935]

NEW DELHI, TUESDAY, DECEMBER 10, 2024/AGRAHAYANA 19, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 10 दिसंबर, 2024

का.आ. 5332(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, का.आ. 4798(अ) तारीख 3 नवम्बर, 2023 के आदेश के अधिक्रमण में, उन बातों के सिवाय जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, राजपत्र में आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिल कर बनने वाले आंध्र प्रदेश तृतीय जोन प्रबंधन प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात् :-

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|-----|--|----------------|
| (1) | सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव, पर्यावरण, वन, विज्ञान और प्रौद्योगिकी विभाग, आंध्र प्रदेश सरकार | अध्यक्ष पदेन ; |
| (2) | सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या विशेष आयुक्त (आपदा प्रबंधन), राजस्व (आपदा प्रबंधन) विभाग, आंध्र प्रदेश सरकार | सदस्य पदेन ; |
| (3) | सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या मत्स्य पालन आयुक्त, मत्स्य पालन विभाग, आंध्र प्रदेश सरकार | सदस्य पदेन ; |
| (4) | सरकार के विशेष मुख्य सचिव या प्रधान सचिव या सचिव या उद्योग आयुक्त, उद्योग और वाणिज्य विभाग, आंध्र प्रदेश सरकार | सदस्य पदेन ; |

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|------|--|---------------------------|
| (5) | विशेष मुख्य सचिव या प्रधान सचिव या सचिव, पंचायत राज और ग्रामीण विकास विभाग, आंध्र प्रदेश सरकार | सदस्य पदेन ; |
| (6) | प्रमुख या निदेशक, स्पेस अप्लीकेशन सेंटर, आंध्र प्रदेश सरकार | सदस्य पदेन ; |
| (7) | निदेशक, नगर एवं ग्राम योजना, आंध्र प्रदेश सरकार (शहरी विकास विभाग निकाय) | सदस्य पदेन ; |
| (8) | डॉ. शेख बाशा, मुख्य वैज्ञानिक और प्रमुख, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद - राष्ट्रीय पर्यावरण इंजीनियरिंग अनुसंधान संस्थान, हैदराबाद क्षेत्रीय केंद्र, आईआईसीटी, परिसर, तारनाका, हैदराबाद-500007 | विशेषज्ञ सदस्य ; |
| (9) | डॉ. वेदला वेंकट सूर्यहृण्य श्रीनिवास सरमा, प्रभारी वैज्ञानिक और मुख्य वैज्ञानिक, वैज्ञानिक और औद्योगिक अनुसंधान परिषद - राष्ट्रीय समुद्र विज्ञान संस्थान, 176, लॉसन्स बे कॉलोनी, विशाखापत्तनम - 530017 | विशेषज्ञ सदस्य ; |
| (10) | डॉ. सशीला लंका, सहायक प्रोफेसर (चयन ग्रेड) और प्रमुख, जैव विज्ञान और जैव प्रौद्योगिकी विभाग, कृष्णा विश्वविद्यालय, मछलीपट्टनम-521004, आंध्र प्रदेश | विशेषज्ञ सदस्य ; |
| (11) | श्री नमबदा वेंकट भास्कर राव, डी.नं.39-8-43/1, बालाभानु स्कूल के पास, मुरलीनगर, विशाखापत्तनम (शहरी), आंध्र प्रदेश-530007 | विशेषज्ञ सदस्य ; |
| (12) | इंडिया यूथ फॉर सोसाइटी, गैर-सरकारी संगठन, जिसका प्रतिनिधित्व इसके सचिव श्री नेककांति सत्य संतोषी सरथ चंद्र करते हैं। #9-26-4, एफएफ, पैला मेशन, कैनेडियन बैपटिस्ट मिशन कंपाउंड, एमवीएस ज्वेल के पीछे, विशाखापत्तनम-530003 | सदस्य, गैर सरकारी संगठन ; |
| (13) | सदस्य सचिव, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड | सदस्य - सचिव पदेन । |

2. प्राधिकरण का मुख्यालय गुंटूर, आंध्र प्रदेश में होगा।

3. प्राधिकरण की बैठक के लिए गणपूर्ति इसके सदस्यों की कुल संख्या का एक तिहाई होगी।

4. सदस्य, एक पदेन सदस्य के अतिरिक्त, इस संबंध में केन्द्रीय सरकार द्वारा निबंधन और शर्तों के अनुसार भत्ते का भुगतान किया जाएगा।

5. हितों के किसी टकराव से बचने के लिए, सदस्य, किसी ऐसी परियोजना, जिसके लिए उन्होंने परामर्श कार्य संबंधी सेवा दी है, के मूल्यांकन की प्रक्रिया में, प्राधिकरण की बैठक से स्वयं को दूर रखेंगे।

6. प्राधिकरण, तटीय पर्यावरण की गुणवत्ता की सुरक्षा और सुधार करने तथा आंध्र प्रदेश राज्य के तटीय विनियमन क्षेत्र में पर्यावरण प्रदूषण को रोकने, कम करने और नियंत्रित करने के लिए निम्नलिखित उपाय करेगा, अर्थात् :-

- यथास्थिति, भारत सरकार, अधिसूचना सं0 का0आ0 19(अ), तारीख 6 जनवरी, 2011 या अधिसूचना संख्या सा0का0नि0 37(अ), तारीख 18 जनवरी, 2019 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा जारी तटीय विनियमन जोन अधिसूचना, 2019 की अपेक्षाओं के भीतर अनुमोदित तटीय जोन प्रबंधन योजना के अनुसार परियोजना प्रस्ताव के अनुमोदन के लिए परियोजना प्रस्तावकों से प्राप्त प्रस्तावों की समीक्षा करने और आवेदन की प्राप्ति से साठ दिनों की अवधि के भीतर उक्त अधिसूचना में यथाविनिर्दिष्ट संबद्ध प्राधिकारी के परियोजना के अनुमोदन के लिए सिफारिश करना ;
- उक्त अधिसूचना में यथाविनिर्दिष्ट तटीय विनियम जोन में सभी विकासात्मक क्रियाकलापों को विनियमित करना ;
- उक्त अधिसूचना के उपबंधों को प्रवृत्त करने और निगरानी करने के लिए क्रियान्वित करना ;
- भारत का राजपत्र, संख्या का0आ0 4650(अ), तारीख 30 सितंबर, 2022 में प्रकाशित भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना में यथाविनिर्दिष्ट अधिनियम की धारा 5 के अधीन निदेश जारी करेगा ;
- उक्त अधिनियम की धारा 10 के अधीन शक्ति का प्रयोग करना ;
- उक्त अधिनियम की धारा 19 के अधीन शिकायत दर्ज करना ;

- (vii) उक्त अधिसूचना के अधीन तटीय विनियमन जोन क्षेत्र और तटीय जोन प्रबंध योजना के वर्गीकरण में उपांतरण के लिए राज्य सरकार से प्राप्त प्रस्तावों की समीक्षा और उस पर राष्ट्रीय तटीय क्षेत्र प्रबंधन प्राधिकरण के लिए विशिष्ट सिफारिशें करना ; और
- (viii) स्वतः प्रेरणा से या इसके समक्ष किसी व्यक्ति द्वारा किए गए परिवाद के आधार पर उक्त अधिनियम या उसके अधीन बनाए गए नियमों या उक्त अधिसूचना के अनुपालन में असफलता या उल्लंघन के मामलों की जांच और पुनर्विलोकन करेगा ।

7. प्राधिकरण, अपने कार्यकरण में, पारदर्शिता बनाए रखने के प्रयोजन के लिए एक समर्पित वेबसाइट तैयार करेगा और अपने कृत्यों से संबंधित जानकारी इस पर डालेगा, जिसके अंतर्गत उसकी बैठक में कार्यसूची, बैठक का कार्यवृत्त, बैठक में किए गए विनिश्चय, उक्त अधिसूचना के अनुपालन में असफलता या उल्लंघन पर मामलों के लिए सिफारिशें और ऐसी अनुपालना या उल्लंघन पर की गई कार्रवाई, न्यायालय मामले, जिनमें न्यायालयों के आदेश भी हैं, और आंध्र प्रदेश सरकार की अनुमोदित तटीय जोन प्रबंध योजना भी है ।

8. प्राधिकरण, राष्ट्रीय तटीय जोन क्षेत्र प्रबंधन प्राधिकरण को छह मास में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट प्रस्तुत करेगा ।

[फा. सं. जे-17011/27/1999-आई.ए. III]

रजत अग्रवाल, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 10th December, 2024

S.O. 5332(E).—In exercise of the powers conferred by section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act) and in supersession of the order of the Government of India, in the Ministry of Environment, Forest and Climate Change, number S.O. 4798(E), dated the 3rd November, 2023, except as respects things done or omitted to be done before such suppression, the Central Government hereby constitutes the Andhra Pradesh Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years with effect from the date of publication of this Order in the Official Gazette, namely:-

- | | | |
|-----|---|----------------------------------|
| (1) | Special Chief Secretary or Principal Secretary or Secretary to the Government, Environment, Forest, Science and Technology Department, Government of Andhra Pradesh | Chairperson, <i>ex officio</i> ; |
| (2) | Special Chief Secretary or Principal Secretary or Secretary to the Government or Special Commissioner (Disaster Management), Revenue (Disaster Management) Department, Government of Andhra Pradesh | Member, <i>ex officio</i> ; |
| (3) | Special Chief Secretary or Principal Secretary or Secretary to the Government or Commissioner of Fisheries, Fisheries Department, Government of Andhra Pradesh | Member, <i>ex officio</i> ; |
| (4) | Special Chief Secretary or Principal Secretary or | Member, <i>ex officio</i> ; |

- Secretary to the Government or Commissioner of Industries, Industries and Commerce Department, Government of Andhra Pradesh
- (5) Special Chief Secretary or Principal Secretary or Secretary to the Government, Panchayat Raj and Rural Development Department, Government of Andhra Pradesh Member, *ex officio*;
- (6) Head or Director, Andhra Pradesh Space Applications Centre, Government of Andhra Pradesh Member, *ex officio*;
- (7) Director, Directorate of Town and Country Planning, Government of Andhra Pradesh (Urban Development Department body) Member, *ex officio*;
- (8) Dr. Shaik Basha, Expert Member;
Chief Scientist and Head,
Council of Scientific and Industrial Research -National Environmental Engineering Research Institute,
Hyderabad Zonal Centre, IICT, Campus, Tarnaka,
Hyderabad-500007
- (9) Dr. Vedula Venkata Subrahmanya Srinivasa Sarma, Expert Member;
Scientist-In-charge and Chief Scientist, Council of Scientific and Industrial Research - National Institute of Oceanography,
176, Lawsons Bay Colony, Visakhapatnam -530017
- (10) Dr. Suseela Lanka, Expert Member;
Assistant Professor (Selection Grade) and Head,
Department of Biosciences and Biotechnology, Krishna University, Machilipatnam- 521004, Andhra Pradesh
- (11) Sri Nambada Venkata Bhaskara Rao, Expert Member;
D.No.39-8-43/1, Near Balabhanu School, Muralinagar,
Vishakhapatnam (Urban), Andhra Pradesh-530007
- (12) India Youth For Society, Non- Governmental Member, Non -government
Organisation, represented by its Secretary Sri. Nekkanti Organisation;
Satya Santoshi Sarath Chandra
#9-26-4, FF, Paila mansions,
Canadian Baptist Mission Compound, Behind MVS
Jewel, Visakhapatnam- 530003
- (13) Member Secretary, Andhra Pradesh Pollution Control Member- Secretary,
Board *ex officio*.

2. The Headquarter of the Authority shall be at Guntur, Andhra Pradesh.

3. The quorum for the meeting of the Authority shall be one- third of the total number of its Members.

4. The member, other than Member *ex officio*, shall be paid allowances as per the terms and conditions decided by the Central Government.

5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered any consultancy service.

6. The Authority shall take following measures for protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Andhra Pradesh, namely: -

(i) examine proposals received from the project proponent for approval of project proposal, in accordance with the approved Coastal Zone Management Plan prepared under the notification of the Government of India number S.O.19(E), dated the 6th January, 2011 or the notification number G.S.R. 37(E), dated the 18th January, 2019 (hereinafter referred to as the said notification), as the case may be, and make recommendation for approval of project proposal to the authority concerned, as specified in the said notification, within a period of sixty days from the date of receipt of application;

(ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;

(iii) enforce and monitor the implementation of provisions of the said notification;

(iv) issue directions under section 5 of the said Act as specified in the notification of the Government of India, in the Ministry of Environment, Forest and Climate Change, number S.O. 4650(E), dated the 30th September, 2022;

(v) exercise powers under section 10 of the said act;

(vi) file complaint under section 19 of the said Act;

(vii) examine proposals received from the State Government for modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and making recommendations to the National Coastal Zone Management Authority under the said notification; and

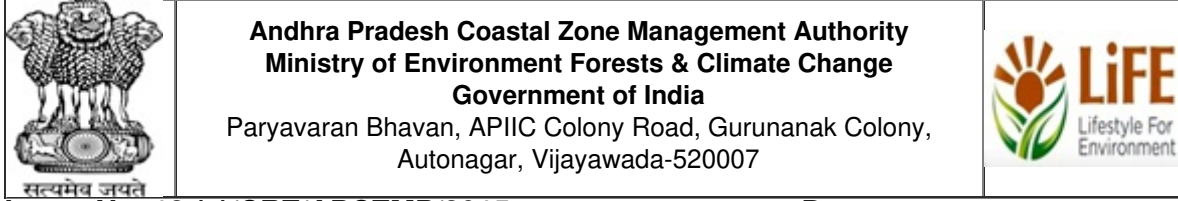
(viii) inquire and review cases of failure of compliance or contravention of the said Act or rules made thereunder or the said notification, *suo-moto* or on the basis of a complaint made by any person before it.

7. The Authority shall, for the purposes of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meeting, minutes of the meeting, decision taken in the meeting, recommendation for matters on failure of compliance or contravention of the said notification and action taken on such failure or contravention and court matter including the order of the court, and the approved Coastal Zone Management Plan of the Government of Andhra Pradesh.

8. The Authority shall furnish report of its activity at least once in six months to the National Coastal Zone Management Authority.

[F. No. J-17011/27/1999-IA.III]

RAJAT AGARWAL, Jt. Secy.

**Letter No. 12 (a)/CRZ/APCZMP/2015-****Date:** 04-01-2025**To**

The Director,
National Centre For Sustainable Coastal Management (NCSCM),
Ministry of Environment, Forest and Climate Change (MoEF&CC),
Anna University Campus,
Chennai – 600025, Tamil Nadu.

Madam,

Sub: APCZMA – Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the provisions of the CRZ Notification 2019 – Public Hearing Minutes & Representations – Communicated - Reg.

Ref : APCZMA meeting held on 03.01.2025 at Vijayawada.

1. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai.
2. As per the instructions of the EFS&T Dept., Govt. of AP, APPCB vide proceeding dt 24.09.2020 released an amount of Rs. 1,98,66,480/- (One crore Ninety-eight Lakhs Sixty-Six Thousand Four Hundred Eighty rupees only) to NCSCM, Chennai.
3. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023.
4. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, "*the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024*".
5. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.
6. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearings were completed in 12 districts. Public Hearing for Visakhapatnam district will

be conducted separately.

7. The MoEF&CC, GoI, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.

8. The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were reviewed by the Authority in the APCZMA meeting held on 03.01.2025. Dr. Manik Mahapatra, Scientist, NCSCM, Chennai had attended the meeting and explained about the procedure adopted for preparing the CZMPs. In the meeting, the Authority decided as follows:

- a. To communicate the Public Hearing Minutes and the representations received during Public Hearings and also representations received by APCZMA to the NCSCM, Chennai for further examination.
- b. To incorporate the boundaries of industries/ Industrial Estates/ SEZs having marine outfall and seawater intakes in the CZMPs based on the data furnished by the Industries Department.
- c. To incorporate salt pans in the CZMPs based on the data furnished by the Industries Department.
- d. Changes in the boundaries of Ports and new Ports proposed by the Govt. of AP as per the data to be furnished by the Industries Department/ AP Maritime Board.
- e. The Collector & District Magistrate, Dr. B R Ambedkar Konaseema District requested to organise for re-sampling of water in River Godavari and its tributaries in the district to ascertain the salinity along the stretch of waterbodies already been demarked as CRZ IV as per CRZ 2011 notification. Based on the analysis reports of the water in the tributaries/ creeks, the CRZ areas are to be verified and re-classified.
- f. It is to be ascertained whether the total area of mangroves present in different coastal districts irrespective of ownership are incorporated in the CZMPs.

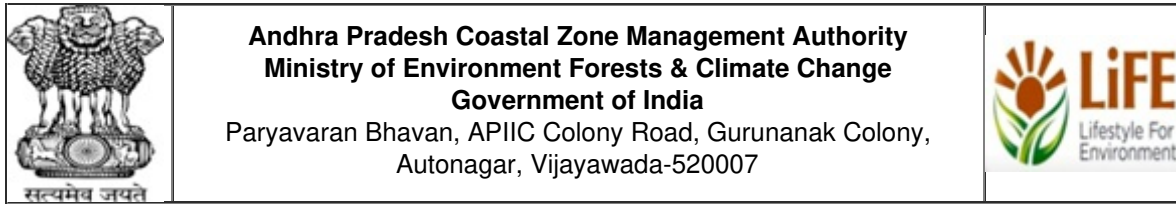
In view of the above, the Public Hearing Minutes and the representations received during Public Hearings and also representations received by APCZMA are enclosed for information. **It is requested to scrutiny and offer your remarks for each representation and send back to APCZMA for examination and onward submission to Technical Scrutiny committee of MoEF, GOI.**

Yours faithfully,

Encl: As above.

S SRI SARAVANAN
Member Secretary, APCZMA
& Spl. Secretary to Govt., EFS&T
Dept.

Copy to the Spl. Chief Secretary to Government, EFST Dept. for kind information.

**Letter No. 12 (a)/CRZ/APCZMP/2015-****Date: 04-01-2025**

To
The Secretary,
Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 110 003.

Kind attn: Dr. H. Kharkwal, Scientist E (CRZ)

Sir,

Sub: APCZMA - Compliance of order dated 03/10/2024 passed in Original Application No. 249/2023 tiled News Item On India's Sinking Islands Appeared In The Hindu 19.03.2023 with Original Application No. 795/2023 News Item Titled :Third Of India's Coastline Vulnerable To Erosion - Here are The Worst-Hit States Appearing In Indian Express Dated 06.12.2023 - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the provisions of the CRZ Notification 2019 - Progress - Submitted- Reg.

Ref :

1. MoEF& CC, GoI, New Delhi lr. dt.26-12-2024.
2. MoEF&CC, GoI, New Delhi order dt. S.O. 5332 (E) dated 10.12.2024.
3. MoEF& CC, GoI, New Delhi lr. dt. 30.12.2024.

In the reference 1st cited, it was informed that a meeting would be conducted under the Chairmanship of Joint Secretary, MoEF&CC on 07.01.2025 (Tuesday) at 4:00 PM onwards through Video conference to discuss the "Status of updation/ revision Coastal Zone Management Plan (CZMP) of States/ UTs as per CRZ Notification, 2019.

In this context, the status of updation of CZMPs are submitted as follows:

1. The EFS&T Dept., Government of A.P. vide order dt: 31.01.2020 had entrusted the updation of CZMPs as per CRZ Notification, 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai.

2. As per the instructions of the EFS&T Dept., Govt. of AP, the APPCB

vide proceedings dt: 03.09.2020 had issued orders to release an amount of Rs.1,98,66,480/- to NCSCM, Chennai for updation of CZMPs. Accordingly, APPCB vide proceeding dt 24.09.2020 released an amount of Rs. 1,98,66,480/- (One crore Ninety-eight Lakhs Sixty-Six Thousand Four Hundred Eighty rupees only) to NCSCM, Chennai.

3. Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. with the officials of NCSCM, Chennai at Vijayawada to review the status & further action to be taken on the draft CZMPs prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification, 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023.

4. The Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023 vide order dated 13.03.2024 directed the Chief Secretary to Govt. of Andhra Pradesh to file the affidavit before the Tribunal. The Chief Secretary to Govt. of Andhra Pradesh submitted a report dated 20.04.2024 to the Hon'ble NGT, Principal Bench, New Delhi in OA No. 249 of 2023 and OA No. 795 of 2023. It was stated in the report that, *"the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024"*.

5. The NCSCM, Chennai prepared draft CZMPs and submitted to APCZMA in the month of April, 2024.

6. Due to General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024, Election code came in to force from April to June. All the Collectors and district officials were busy with general elections. Hence, public hearings were not conducted.

7. Subsequently, the Andhra Pradesh Coastal Zone Management Authority (APCZMA) scheduled to conduct public hearings on draft CZMPs in the 13 coastal districts. Public Hearings were completed in 12 districts. Public Hearing for Visakhapatnam district will be conducted as early as possible.

8. Meantime, some of the members of Andhra Pradesh Coastal Zone Management Authority (APCZMA) had resigned from the Authority. The APCZMA had submitted proposal to the EFS&T Dept., Govt. of AP. The Govt. of AP had communicated the proposal to constitute the APCZMA to the MoEF&CC, GoI, New Delhi.

9. The MoEF&CC, GoI, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.

10. The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were

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reviewed in the APCZMA meeting held on 03.01.2025 at Vijayawada. As decided in the meeting the Public Hearing Minutes and the representations received during Public Hearings and also representation received by APCZMA are communicated to the NCSCM, Chennai for further examination. A copy of the letter addressed to NCSCM is enclosed for information.

11. The Status of updation/ revision of the CZMP as per CRZ Notification, 2019 relating to the state of Andhra Pradesh in the tabular format is enclosed for kind information.

Yours faithfully,

Encl: As above.

S SRI SARAVANAN
Member Secretary, APCZMA
& Spl. Secretary to Govt., EFS&T
Dept.

Copy to the Spl. Chief Secretary to Government, EFST Dept. for kind information.

Annexure

The Status of updation/ revision of the CZMP/ ICRZP as per CRZ/ ICRZ Notification, 2019 relating to Andhra Pradesh state is as follows:

S. No.	Coastal State's / UT's	Agency preparing CZMP/ ICRZP- 2019	Status as per NCSCM / Concerned States / UTs	Status as per affidavit submitted by the States before Hon'ble NGT												
1.	Andhra Pradesh	National Centre for Sustainable Coastal Management (NCSCM)	<ul style="list-style-type: none"> NCSCM prepared draft CZMPs & Land Use Land Cover (LULC) maps as per CRZ Notification 2019 and submitted to APCZMA. As per the procedure involved, Public Consultation process started in 13 Coastal districts of Andhra Pradesh. Details of Public Hearings conducted in 12 Coastal districts of Andhra Pradesh by the APCZMA on the draft CZMPs: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name of the coastal District</th> <th>Date of Public Hearing conducted</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>West Godavari District</td> <td>18.07.2024</td> </tr> <tr> <td>2.</td> <td>Vizianagaram District</td> <td>19.07.2024</td> </tr> <tr> <td>3.</td> <td>Tirupati</td> <td>19.07.2024</td> </tr> </tbody> </table>	S. No.	Name of the coastal District	Date of Public Hearing conducted	1.	West Godavari District	18.07.2024	2.	Vizianagaram District	19.07.2024	3.	Tirupati	19.07.2024	October, 2024
S. No.	Name of the coastal District	Date of Public Hearing conducted														
1.	West Godavari District	18.07.2024														
2.	Vizianagaram District	19.07.2024														
3.	Tirupati	19.07.2024														

	District	
4.	SPSR Nellore District	23.07.2024
5.	Anakapalli District	23.07.2024
6.	Srikakulam District	25.07.2024
7.	Bapatla District	26.07.2024
8.	Krishna District	26.07.2024
9.	Eluru District	30.07.2024
10.	Dr. B. R. Ambedkar Konaseema District	31.07.2024
11.	Prakasam District	29.08.2024
12.	Kakinada District	05.10.2024

S. No.	Name of the coastal District	Date of Public Hearing conducted
1.	Visakhapatnam District	Postponed. New date is to be fixed.

- Meantime, some of the members of Andhra Pradesh Coastal Zone Management Authority (APCZMA) had resigned from the Authority. The APCZMA had submitted proposal to the EFS&T Dept., Govt. of AP. The Govt. of AP had communicated the proposal to constitute the APCZMA to the MoEF&CC, GoI, New Delhi.

			<ul style="list-style-type: none">• The MoEF&CC, GoI, New Delhi vide order dt. S.O. 5332 (E) dated 10.12.2024 constituted the Andhra Pradesh Coastal Zone Management Authority. A copy of the same is enclosed for kind information.• The draft CZMPs, Public Hearing minutes and representations received during the Public Hearings (completed in 12 districts) were reviewed in the APCZMA meeting held on 03.01.2025. As decided in the meeting, the Public Hearing Minutes and the representations received during Public Hearings and by APCZMA are communicated to the NCSCM, Chennai for further examination. A copy of the letter addressed to NCSCM is enclosed for information.	
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